

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No. 01 of 2018 in
Appeal No. 138 of 2013

Dated : 29th October, 2018

Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

M/s. T.T. Industries ... **Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation
Ltd. & Anr. ... **Respondent(s)**

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma
Mr. Mukul Sharma

Counsel for the Respondent(s) : Mr. S. Vallinayagam
Ms. Amali for R-1

ORDER

Learned counsel, Ms. Shilpi Jain Sharma, appearing for the Appellant prays for ten days' time to file reply to the affidavit filed by the Respondent for compliance of the order

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Ten days' time is granted to the learned counsel for the Appellant for filing reply to the compliance affidavit filed by the Respondent.

List the matter on **14.11.2018**, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member